

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 1263/93.

Dt. of Decision : 11.7.94.

Mr. K.N. Ramchander

.. Applicant.

vs

1. The Director, (DMRL),
Defence Mettalurgical Research Laboratory,
Kanchanbagh, Hyderabad.

2. The Dist. Employment Officer,
R.R. Dist, Hyderabad. .. Respondents.

Counsel for the Applicant : Mr. D.P. Kali

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

Mr. D. Bandaruva Reddy. spl. Counsel for
A.P. Govt.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

[As per Hon'ble Justice Shri V. Neeladri Rao,
Vice-Chairman]

Heard Shri D.P. Kali, learned counsel
for the applicant and also Shri N.R. Devaraj,
learned standing counsel for the Respondents.

2. This OA was filed praying for a direction
to Respondent 2 to sponsor the name of the
applicant to Respondent 1 for consideration
for the post of Helper by alleging that Respon-
dent 2 is sponsoring the names of the candidates
who got their names registered subsequent to
the date of registration of the applicant.

3. It is submitted for Respondent 1 that
as their office is situated within the jurisdic-
tion of the Hyderabad Employment Exchange, a
request was sent in 1992 to the said office for
sponsoring the names of the candidates for the
posts of Helpers and ^{names of} within the OC candidates
who got their names registered in 1992-93, ~~www~~
~~sent.~~

4. As the applicant got his name registered
in the office of Respondent 2, i.e. District
Employment office, Ranga Reddy district, and not
in the District Employment office, Hyderabad,
the name~~s~~ of the applicant could not have been
~~naturally~~ considered by the Hyderabad District Employment
officer for he has not got his name registered
in the said office. When the request was given
by the Respondent 1 ~~only~~ to the District Employment
officer of Hyderabad District, only one who got
his name registered in the District Employment
office, Hyderabad can claim that his name also
has to be considered by the Respondent 1.

✓

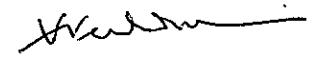
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5. On that basis, itself, this OA fails and accordingly it is dismissed.

6. In the result, the OA is dismissed.
No costs.

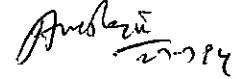


(R. RANGARAJAN)
Member (Admn.)



(V. NEELADRI RAO)

Dated the 11th July, 1994
Open court dictation


Deputy Registrar (J) CC

To

1. The Director, (DMRL)
Defence Mettallurgical Research Laboratory,
Kanchanbagh, Hyderabad.
2. The Dist. Employment Officer, R.R. Dist, Hyderabad.
3. One copy to Mr. D. P. Kali, Advocate, CAT. Hyd.
4. One copy to Mr. N. R. Devraj, Sr. OGSC. CAT. Hyd.
5. One copy to Library CAT. Hyd.
6. One spare copy.
7. Mr. D. Pauduranga Faddu, spl. counsel for A.P. Govt. CAT. Hyd.
pvm


P. Venkateswaran

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADAN)

DATE: 11 - 7 - 1994

ORDER/JUDGMENT

M.A.No. / R.A/C.A.No.

in

O.A.No. 1263/93

(T.A.No.

(W.P.NO

Admitted and Interim directions
Issued

Allowed.

Disposed of with directions

Dismissed

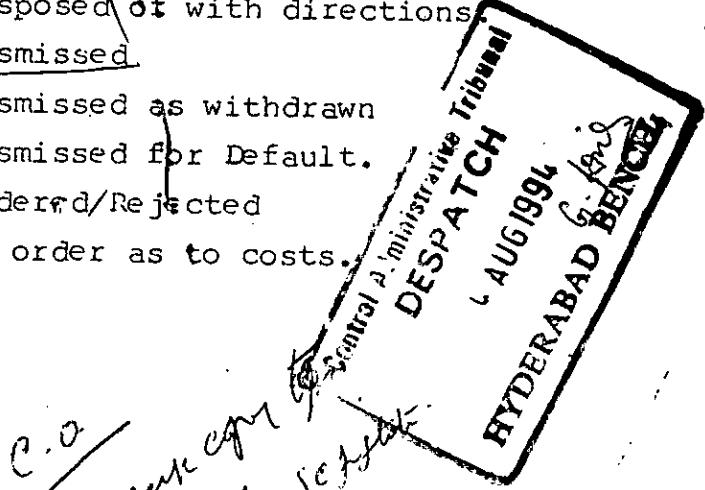
Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

pvm



Mr. D.P. Nalapat, SC, etc.
and others to be shown
in the list sheet